

केनरा बैंक Canara Bank
 ARB Branch Mumbai, 4th Floor, Canara Bank Building, Adl Marzban Street, Mumbai - 400 001
 Email: cb2360@canarabank.com Tel: 8655948019 Web: www.canarabank.com

2360/REDEMPTION/SANJIVANKADAM 01/2025-26/PV DATE: 16.06.2025

REDEMPTION NOTICE (SECTION 13(8)) TO BORROWER/ GUARANTOR/MORTGAGOR

To the Borrower/Guarantors/Mortgagor:
 1. Sri Sanjivan Vasant Kadam, Room No. 6, Sai Appatment, Ambeekar Nagar, Sativali, Vasai-East, Palghar Maharashtra-401208.
 2. Sri. Sanjivan Vasant Kadam, (Also at) Flat No. 1509, 15th Floor in building No. 01, 'Sargam Residency', VII-Chandrapada, Taluka Vasai, Palghar-401208
 (SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the 'Act').

The undersigned being the Authorized Officer of Canara Bank, ARB Branch, Mumbai, Maharashtra (hereinafter referred to as 'the secured creditor'), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 10.12.2024, to the borrower/ firm Sri Sanjivan Vasant Kadam (borrower/ mortgagor) demanding to pay an amount of Rs. 29,18,284.12 (Rupees Twenty Nine Lakhs Eighteen Thousand Two Hundred Eighty Four Paise Twelve Only) and interest stated therein within 60 days from the date of receipt of the said notices. Since you have failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/Physical possession of the secured assets described in the Possession Notice dated 16.06.2025. Further, the said Symbolic Possession notice was duly published in Financial Express and Navrashtira newspapers on 17.06.2025. To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you are hereby given a last and final opportunity to redeem and reclaim the secured assets as mentioned below, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of Rs. 30,58,656.12 (Rupees Thirty Lakh Fifty Eight Thousand Six Hundred Fifty Six and Paise Twelve Only) as on 06.06.2025, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: 1. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or 2. By inviting tenders from the public; or 3. By holding public auction including through e-auction mode; or 4. By private treaty. As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

(Details of security assets)

S. No.	Immovable	Name of Title Holder
1.	All that part and parcel of property bearing details: Residential Flat No 1509 admeasuring 35.79 Sq mtrs Carpet area + 2.32 Sq mtrs enclosed balcony + 10.77 Sq mtrs. Terrace area on the 15th Floor in building No 01, Known as Sargam Residency constructed on a land bearing survey No 121, Hissa No 4.5.6, survey No. 119, Hissa No 4 at Village Chandrapada, Taluka Vasai, District Palghar - 401208. North- Bungalow, South- Open Space, East- Open Space, West- Road. Cersai Asset Id-200058932520, Cersai Security Id-400058440479	Mr. Sanjivan Vatsal Kadam

This is without prejudice to any other rights available to the secured creditor under the subject Act or any other law in force.

Thanking You,
 Sd/-
 Canara Bank, Authorised Officer

Gujarat Narmada Valley Fertilizers and Chemicals Limited
 (An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)
 Regd. Office: P.O.Narmadanagar - 392015, Dist: Bharuch (Gujarat), India
 CIN: L24110G1976PLC002903, Website: www.gnfc.in

FOR PROCUREMENT OF IMPORTED STEAM COAL

GNFC intend to procure Imported Steam Coal on delivered price upto GNFC site, Dahej basis.

For detailed specification, EMD requirement and other criteria, please refer web notice placed on our website www.gnfc.in (in Tenders → Tender Notice → Materials Management Department).

Last date and time for response : 26.06.2025 @ 15.00 Hrs. IST.

PUBLIC NOTICE

We the under mentioned applicants have applied to MUFG Intime India Private Limited, G-101, Embassy 247, L.B.S Marg, Vikhroli, (West), Mumbai-400083, share transfer agents (RTA), of M/s. Aditya Birla Real Estate Ltd-Century Bhavan, Annie Besant Road, Worli, Mumbai-400030, (Maharashtra), (Company), for obtaining duplicate share certificate for 250/- equity shares of the company registered in the name of Aditya Birla Real Estate Ltd., under reference folio No-OKU00334.

Folio No.	Name	Share Car. No.	Dis. No. From	Dis. No. To	No of Share
OKU00334	Kundan Lal Sharma	140429	9350371	9350420	50
OKU00334	Kundan Lal Sharma	140430	9350421	9350470	50
OKU00334	Kundan Lal Sharma	140431	9350471	9350420	50
OKU00334	Kundan Lal Sharma	140432	9350521	9350570	50
OKU00334	Kundan Lal Sharma	140433	9350571	9350620	50

The public is hereby wanted against purchasing or dealing in any way in the above share certificate. Any person(s) who has/have any claim(s) with the company in respect of the said share(s) Certificates should lodge such claim at its Registered office at the address given above within 15 days of the publication of this notice after which no claim will be entertained and the company will proceed with issuance of duplicate share certificate.

Date: 17.06.2025. Aditya Birla Real Estate Ltd
 Place: Mumbai Sd/- Company Secretary

For Advertising in TENDER PAGES Contact **JITENDRA PATIL**
 Mobile No.: 9029012015
 Landline No.: 67440215

CENTRAL RAILWAY
 BHUSAWAL DIVISION
E-TENDER NOTICE
 TENDER NO. 93255833

Sr. Divisional Materials Manager, Bhusawal Central Railway. TENDER No.: 93255833 Qty = 44 KM OPENING DATE: 14/07/2025 at 11:30 Hrs. Brief Description: Jointless Grooved Copper Contact Wire 107 sq. mm. made out of Continuous Cast Copper wire rods, conforming to RDSO Specification no. TI/SPC/OHE/CW/0971 or latest. Note: The Details of this Tender is available on Rly. Site www.ireps.gov.in
 DOWNLOAD UTS APP FOR TICKETS

STRESSED ASSETS MANAGEMENT BRANCH : Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai- 400 051
 Tele:- 022-26728782/87448771/8792/8799; email:- cb15550@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 11.07.2025 for recovery of Rs. 483,12,43,496.96 (Rupees Four Hundred Eighty Three Crore Two Lakhs Forty Three Thousand and Four Hundred Ninety Six and Paise Ninety Six Only) as on 30.11.2024 plus interest and charges from 01.12.2024 till the date of realization) due to Consortium (Canara Bank, State Bank of India, Punjab National Bank and Union Bank of India) led by Stressed Assets Management Branch Mumbai of Canara Bank from M/s H K Toll Road Pvt. Ltd. situated at Reliance Centre, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.

Description of property
 Flat no. A/01, Ground Floor, A Wing, Sai Shanti Building no. 2, Saibaba Nagara, Katkarpada Road, Biosar West, Taluka Palghar, District Thane admeasuring 3410 sq mt in the Name of M/S. H K Toll Road Pvt. Ltd. (Symbolic Possession)

Reserve Price:- Rs. 16,00,000.00 | Earnest Money Deposit:- Rs 1,60,000.00

The Earnest Money Deposit shall be deposited on or before 10.07.2025 upto 5.00 p.m. Date of inspection of properties is 09.07.2025 with prior appointment with Authorized Officer (Between 10.00 AM to 02.00 PM).

*Any Person Who Brings A Successful Bidder Shall Be Entitled To 1% Of Sale Value Of The Property Or Contractual Liability Whichever Is Less With Minimum Of Rs. 10,000/- Upto Maximum Of Rs. 3,00,000/- (Including Gst.)

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Shakti Kumar Sharma, Authorized Officer/ Chief Manager, Canara Bank, Stressed Assets Management Branch, Mumbai (Ph. No. 0222672874 Mob. No. 8655963492) or Ms. Waruni Sinha, Manager, (Ph. No. 02226728792) E-mail id: cb15550@canarabank.com during office hours on any working day or the service provider M/s PSB Alliance Pvt.Ltd., Contact No., 829122020 (Help Desk), Email: support.ebkry@psballiance.com, website: https://ebkry.in/

Date: 20.06.2025 AUTHORIZED OFFICER
 Place: Mumbai CANARA BANK, SAM BRANCH

Karnataka Bank
 Your Family Bank. Across India.

Regd. & Head Office: Mangalore - 575002. CR: LBB138A130PLC001128. E-mail: info@karnatakabank.com

Branch: Mumbai - Mulund (W)
 Ph: 022 - 25905406, 25905407, Mob: 8655578888, 9619496136

NOTICE TO THE LOCKER HIRERS/ALL THE CUSTOMERS

We hereby inform that the Karnataka Bank Branch at Mumbai - Mulund (W), at Unit No S-1, Minerva chamber, J N Road, Opp Mehul Cinema, Mulund (W), Mumbai - 400080. Dist. Mumbai is proposed to be shifted to new premises at Commercial Shop Nos 1,2,3,4,5 & Office no 1 situated at Mann Madhuvan, New Happy Life CHS Ltd, Junction of Ganesh Gavade Road & RHB Road, Mulund West, Mumbai - 400080, Maharashtra within 10 days. Hence all the customers of our Bank are requested to vacate the articles kept in the locker in order to avoid damage to the same. In case not vacated within the prescribed time, the locker unit will be shifted with its content at the sole risk and responsibility of the hirers. Please also note that bank will not be responsible in any way for damage or loss of the above articles arising out of any reason or cause whatsoever.

Place: Mumbai - Mulund (W) Sd/-
 Date : 21.06.2025 Branch Head

PRATIBHA INDUSTRIES LIMITED (IN LIQUIDATION)
 Liquidator's Address - 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard, Marriott, Chakala, Andheri East, Mumbai - 400093; Contact: +91 8693053567; Email: liquidator.pratibha@gmail.com

CORRIGENTUM TO NOTICE OF SALE DATED 28 MAY 2025 FOR E-AUCTION - SALE OF ASSETS UNDER IBC, 2016

Extended Date and Time of E-Auction: 30 June 2025 (Monday) by 11:00 A.M. to 12:00 Noon (with unlimited extension of 5 minutes each)

Sale of Assets owned by PRATIBHA INDUSTRIES LIMITED (In Liquidation) forming part of Liquidation Estate under sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS".

The E-auction Sale will be done by undersigned through e-auction service provider via eBkry auction platform website https://bbi.baainknet.com/eauction-bbi/home

(Amount in INR)

Sr. No.	Description	Reserve Price	EMD	Incremental Bid amount
Sale of Assets in Parcel				
Date and Time of Auction: 30th June 2025 (Monday) by 11:00 A.M. to 12:00 Noon				
1.	Mercedes Benz S-350 (MH04 HD 0006)	41,31,000	4,13,100	40,000
2.	3 Tunnel Boring Machine EPB - CAP 6600 MM located in Mundka, New Delhi bearing No. S-723, S-853 and S-890	4,39,83,000	43,98,300	4,00,000

Notes:
 1. Bidding shall be allowed on Submission of EMD.
 2. The Liquidator reserves the right to cancel or modify the process without assigning any reason and without any liability. This is a non-binding process and shall be subject to discretion of Liquidator/Stakeholders Consultation Committee. Refer Process Memorandum for further details.
 3. The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and if found ineligible at any stage, the earnest money deposited shall be forfeited.

Last date for Submission of Bid documents: 24th June 2025 (Tuesday)
 Last date for Inspection: 25th June 2025 (Wednesday)
 Last date of EMD submission for E-auction: 27st June 2025 (Friday)
 Date and time of E-Auction: 30th June 2025 (Monday)

Note: The detailed Terms & Conditions, E-Auction Bid Document, Declaration & other details of online auction sale are available on https://bbi.baainknet.com/eauction-bbi/home.

Date: 22nd June 2025 Sd/-
 Place: Mumbai Avil Menezes

As Liquidator of Pratibha Industries Limited
 Authorization for Assignment valid till 31st December 2025
 Registration No. IBB/PA-001/IP-P00017/2016-17/10041
 Reg. Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard, Marriott, Chakala, Andheri East, Mumbai - 400093
 Email: liquidator.pratibha@gmail.com

SUDITI INDUSTRIES LTD.

Admin office: C-3/B, M.I.D.C., T.T.C. Industrial Area, Pawne Village, Turbhe, Navi Mumbai - 400 705.
 Tel. No: 67368600/10, Web site: www.suditi.in E-mail: cs@suditi.in
 CIN: L19101MH1991PLC063245
 Regd. Office: C-25/3/254, MIDC, TTC INDL AREA, PAWNE VILLAGE, TURBHE, NAVI MUMBAI - 400 705.

Public Notice - 34th Annual General Meeting

This is to inform that the 34th Annual General Meeting ("AGM"/ "the Meeting") of the Members of M/s. Suditi Industries Limited ("the Company") will be held on Wednesday, 16th July, 2025 at 04:00 p.m., through Video Conference ("VC")/ Other Audio Visual Means ("OAVM") facility provided by National Securities Depository Ltd. ("NSDL") in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder, read with the applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the businesses as set out in the Notice convening the 34th AGM.

The e-copy of the Notice of the AGM along with the Annual Report for the Financial Year 2024-25 of the Company will be available on the website of the Company at https://suditi.in. Additionally, the Notice of AGM will also be available on the website of the relevant section of the website of the Stock Exchange i.e. Bombay Stock Exchange Limited ("BSE") at www.bseindia.com.

Members can attend and participate in the AGM only through the VC/OAVM facility, the details of which will be provided by the company in the Notice of AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning quorum under Section 103 of the Companies Act, 2013.

The Notice of AGM along with the Annual Report will be sent electronically to those Members whose e-mail addresses are registered with the Company/ Registrar & Transfer Agent ("Registrar"/ "RTA")/ Depository Participants ("DPs"). As per SEBI Circular, physical copies of the 34th AGM Notice and Annual Report will not be sent to any shareholders. Shareholders holding shares in dematerialized mode are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. Shareholders holding shares in physical mode are requested to furnish their email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent, M/s. Link Intime India Private Limited at evoting@linkintime.co.in/ashok.shergaur@linkintime.co.in or with the company at cs@suditi.in along with Self-Attested copy of PAN Card.

The shareholders will have an opportunity to cast their vote through electronic means either during the remote e-voting period before the meeting or at the AGM. The manner of e-voting for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered email addresses will be provided in the Notice to the shareholders.

By Order of the Board of Directors of Suditi Industries Limited
 Sd/-
 Pawan Agarwal
 Chairman
 DIN: 00808731

Date: June 21, 2025
 Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
 (Under regulation 6 of the Insolvency and Bankruptcy Board of India) (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SWIKRITI RENEWABLES PRIVATE LIMITED (OPC)

RELEVANT PARTICULARS

Sr. No.	Particulars
1.	Name of corporate debtor: SWIKRITI RENEWABLES PRIVATE LIMITED (OPC)
2.	Date of incorporation of corporate debtor: 18/08/2014
3.	Authority under which corporate debtor is incorporated / registered: ROC Mumbai
4.	Corporate Identity No. of corporate debtor: U74900MH2014OPC257285
5.	Address of the registered office and principal office (if any) of corporate debtor: C-7/13, Sector-10/ Aroli, Thane, Maharashtra, India, 400708
6.	Insolvency commencement date in respect of corporate debtor: 13.06.2025 (Date of pronouncement of order)
7.	Estimated date of closure of insolvency resolution process: 09.12.2025 (Being 180 days from 13.06.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Girish Arvind Satav Registration Number: IBI/PA-001/IP-P-02882/2024-2025/14420
9.	Address and e-mail of the interim resolution professional, as registered with the Board: Address: Flat no. 7, Jiji Sankul, Satav Chowk, Tandulwadi road, Bararnati, Pune - 413 102 Email ID: satav.girish@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional: Address: Flat no. 7, Jiji Sankul, Satav Chowk, Tandulwadi road, Bararnati, Pune - 413 102 Email ID: ops@swikriti@gmail.com
11.	Last date for submission of claims: 06.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) weblink: https://bbi.gov.in/en/home/downloads (b) Physical Address: NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the Swikriti Renewables Private Limited (OPC) on 13.06.2025 vide order pronounced on open court.

The creditors of Swikriti Renewables Private Limited (OPC) are hereby called upon to submit their claims with proof on or before 06.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Girish Arvind Satav
 Registration Number: IBI/PA-001/IP-P-02882/2024-2025/14420
 Interim Resolution Professional
 Address: Flat no. 7, Jiji Sankul, Satav Chowk, Tandulwadi road, Bararnati, Pune - 413 102
 Email ID: satav.girish@gmail.com

Date: 22.06.2025
 Place: Thane

केनरा बैंक Canara Bank
 ARB Branch Mumbai, 4th Floor, Canara Bank Building, Adl Marzban Street, Mumbai - 400 001
 Email: cb2360@canarabank.com Tel: 8655948019 Web: www.canarabank.com

2360/REDEMPTION/SANJIVANKADAM 01/2025-26/PV DATE: 16.06.2025

REDEMPTION NOTICE (SECTION 13(8)) TO BORROWER/ GUARANTOR/MORTGAGOR

To the Borrower/Guarantors/Mortgagor:
 1. Sri Swapnil Madhukar Kini, S/o Madhukar Kini-Bahadoli-Palghar-Maharashtra-401401
 2. Sri Swapnil Madhukar Kini (Also At) D001 Om Sai Nagar, East Taluka Vasai Dist- Palghar-401404.
 Flat No. C 403, 4th Floor, Kanhaiya Meadows C wing, Khan pada Mahim Palghar Road, Village Palghar, Maharashtra-401404.
 Flat No. C 404, 4th Floor, Kanhaiya Meadows C wing, Khan pada Mahim Palghar Road, Village Palghar, Maharashtra-401404.
 (SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the 'Act').

The undersigned being the Authorized Officer of Canara Bank, ARB Branch, Mumbai, Maharashtra (hereinafter referred to as 'the secured creditor'), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 06.12.2024, to the borrower/ firm Sri Swapnil Madhukar Kini (borrower/ mortgagor) demanding to pay an amount of Rs. 55,33,609.44 (Rupees Fifty Five Lakhs Thirty Three Thousand Six Hundred and Nine and Paise Forty Four Only) and interest stated therein within 60 days from the date of receipt of the said notices. Since you have failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/Physical possession of the secured assets described in the Possession Notice dated 16.06.2025. Further, the said Symbolic Possession notice was duly published in Financial Express and Pratha Kaal newspapers on 17.06.2025. To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you are hereby given a last and final opportunity to redeem and reclaim the secured assets as mentioned below, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of Rs. 58,08,085.44 (Rupees Fifty Eight Lakhs Eight Thousand and Eighty Five and Paise Forty Four Only) as on 01.06.2025, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: 1. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or 2. By inviting tenders from the public; or 3. By holding public auction including through e-auction mode; or 4. By private treaty. As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

(Details of security assets)

S. No.	Immovable	Name of Title Holder
1.	All that part and parcel of the property consisting of Flat No C 403 and C 404, 4th Floor admeasuring area 54.02 Sq mtrs in the building known as Kanhaiya Meadows C wing at Survey No. 13 Hissa No 6 Khan pada Mahim Palghar Road, Village Palghar, Taluka and District Palghar-401404. Bo Boundaries - North: By Wing No B, South: Wing No D, East: Wing No A, West: Open Space. Cersai Asset Id-200075220241, Cersai Security Id-400073774980	Mr. Swapnil Madhukar Kini

This is without prejudice to any other rights available to the secured creditor under the subject Act or any other law in force.

Thanking You,
 Sd/-
 Canara Bank, Authorised Officer

CLASSIFIEDS

PROPERTY

BUSINESS PREMISES

Kurla (West), near Kinkor City, Shop 2166 sq.ft available for sale. Contact : Srinivas - 9322910048
 0070974107-7

Kanjurmarg (East), shop 1607 sq.ft available for sale near Railway Station. Contact : Srinivas - 9322910048
 0070974107-6

INDOSTAR CAPITAL FINANCE LIMITED
 Regd. Office: Silver Utopia, Third Floor, Unit No 301-A, Opposite P & G Plaza, Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400099, India
 Email - contact@indostarcapital.com. CIN Number - L65100MH2009PLC268160 Authorized officer: Basil Marjaryes, Contact No. 9820788364

[Sale Notice for Sale of Immovable Properties]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) that pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of INDOSTAR CAPITAL FINANCE LIMITED (hereinafter referred to as "Secured Creditor") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower(s), offers are invited to be submitted online on the Web Portal of our Sales & Marketing and e-Auction Service Partner, M/s. Invent ON Solutions Pvt. Limited (Invent ON) i.e. https://auctions.inventon.in by the undersigned for purchase of the immovable property, as described hereunder.

Borrower(s) Details	Date & Amount of 13(2) Demand Notice	Description of Property	Reserve Price	Date & Time of e-Auction EMD LAST DATE
			Bid Increase Amount	
Branch: Mumbai Borrowers: 1. BABAREFRIGERATION 2. NAGESH KARUNAKAR SHETTY 3. SUJATHA NAGESH SHETTY	Date: 19-02-2024 INR 56,83,745.14/- (Rupees Fifty-Six Lakh Eighty-Three Thousand Seven Hundred and Forty-Five Only) Loan Account No: LSMUM02919-200003322 and LSMUM13920-210004246	All that part and parcel of the property bearing Tenement No. 4104/A, admeasuring 368 Sq. Ft. on the 3rd Floor, in the A Wing, in the Building No. 138, in the Building known as "Kannimwar Nagar -2" of the Society known as "Kannimwar Nagar Parijat Co-Operative Housing Society Limited", Constructed on the Plot of land bearing CTS No. 356 A, Survey No. 113 part, admeasuring 773.83 Sq. Mtrs. Village-Hariyali, at Kannimwar Nagar, Vikhroli (E) in the Registration Sub-District of Bandra Bombay Suburban District	Property: 70,00,000 (Seventy Lakhs only) Rs. 7,00,000/- (Rupees Seven Lakhs Only) INR 10,000/- (Ten Thousand only)	07-07-2025 Time: 11:30 to 13:30 with unlimited extension of 5 minutes EMD Last Date: 04-07-2025

Terms and Conditions of E-Auction:
 1) The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may go through the website of IndoStar Capital Finance Limited (ICFL), https://www.indostarcapital.com and website of our Sales & Marketing and e-Auction Service Provider, https://auctions.inventon.in for bid documents, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online.
 2) All the intending purchasers/bidders are required to register their name on the Web Portal mentioned above as https://auctions.inventon.in and generate their User ID and Password free of cost of their own to participate in the e-Auction on the date and time aforesaid.
 For any enquiry, information & inspection of the property, support, procedure and online training on eAuction, the prospective bidders may contact the Client Service Delivery (CSD) Department of our Sales & Marketing and e-Auction Service Partner M/s. InventON Solutions Pvt. Limited, through Tel. No.: +91 9833478748/9029086321 & E-mail ID: care@inventon.net or manoj.das@inventon.net or the Authorized officer: Basil Marjaryes, Contact No. 9820788364

Place: Mumbai
 Date: 22/06/2025 Sd/- Authorised Officer
 IndoStar Capital Finance Limited

THE BUSINESS DAILY.

FINANCIAL EXPRESS

FOR DAILY BUSINESS.

financialexpress.com

Parle Industries Limited

CIN No. L21000MH1983PLC029128
 Regd(O) : 310-311, The Avenue, Marol, Andheri East. Mumbai- 400059
 Tel No. 02240132875 Fax: 40033979, Email: info@parleindustries.com, Website: www.parleindustries.com

AUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company, at their Meeting held on June 20, 2025 approved the Audited Financial Results (Standalone & Consolidated) for the quarter and year ended March 31, 2025. The results, along with the Auditor's Report, have been posted on the Company's website at https://www.parleindustries.com/investors.html and can be accessed by scanning the QR code.

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015.

For and behalf of Board of Directors
 Parle Industries Limited
 Sd/-
 Anand Jain
 Whole Time Director(DIN:07730608)

Place: Mumbai
 Date: 20.06.2025

